

order to maintain the earlier income from exports; if so, how many times such prices rise took place in the recent past;

(c) what are the details of "back to back mica exports" for the period 1984-88 and the net profits earned by the MITCO therefrom; and

(d) what are the details of the export profits purely from MITCO's own units and of processing and manufacturing during the above period?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P. R. DAS MUNSHI): (a) Stocks of MITCO are verified by the statutory appointed by the Comptroller and Auditor General of India at

the end of each financial year as per the requirement of the Companies Act.

(b) The quantitative fall in export of processed mica as a result of development of substitutes and the consequential fall in the international demand is being made good by export production of value-added mica products. Prices of processed mica for export were revised by the Mica Trading Corporation seven times since 1979.

(c) and (d) Details of back to back exports, ex-godown exports and the net profit earned by MITCO during the period 1984 to 1986-87 for which the audited accounts are available are given below:—

(Value in Rs. Lakhs)

	1983-84	1984-85	1985-86	1986-87
Back to back exports. . . . .	1190.67	1195.45	1348.57	1121.63
Net profit on back to back sales. . . . .	3.71	0.28	2.87	0.55
Net profit from MITCO's own units. . . . .	45.44	55.11	27.49	18.15

#### Re-examination of Import/Export Policy

3446. SHRI HARVENDRA SINGH HANSPAL: Will the Minister of COMMERCE be pleased to state:

(a) whether in order to bridge the trade gap, Government propose to re-examine the Import-Export Policy;

(b) if so, by when the re-examination of the Import-Export Policy will be done and in what manner;

(c) whether the existing Import-Export Policy is favouring big business houses only; and

(d) to what extent the small importers and exporters will be benefited after the re-examination of the Policy?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P. R. DAS MUNSHI): (a), (b) and (d) Review of Import-Export Policy is a continuous process and necessary corrective measures are taken as and when the situation so warrants, after taking into consideration all the relevant factors including the needs of small importers and exporters.

(c) No, Sir.

#### Evasion of Excise Duty by Swatantra Bharat Mills

3447. SHRI HARVENDRA SINGH HANSPAL: Will the Minister of FINANCE be pleased to state:

(a) whether the anti-evasion de-